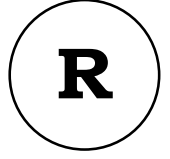


Reserved on : 30.07.2024
Pronounced on : 09.08.2024



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 09TH DAY OF AUGUST, 2024

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

WRIT PETITION No.26231 OF 2023 (GM - RES)

BETWEEN:

SHANKAR NAIK G.K.,
S/O SRI KRISHNA NAIK,
AGED ABOUT 40 YEARS,
OCCUPATION: POLICE INSPECTOR,
NOW AT BIDADI POLICE STATION,
RESIDING AT NO. 140, BALAJI LAYOUT,
15TH CROSS ROAD, MALLATHAHALLI,
BENGALURU – 560 006.

... PETITIONER

(BY SRI P.PRASANNA KUMAR, ADVOCATE)

AND:

1 . STATE OF KARNATAKA BY
BYATARAYANAPURA P.S
BYATARAYANAPURA SUB-DIVISION,
BENGALURU
REPRESENTED BY
STATE PUBLIC PROSECUTOR,
HIGH COURT BUILDING,
DR.B.R.AMBEDKAR VEEDHI,

BENGALURU – 560 001.

2 . SRI BHARATH REDDY
AGED ABOUT 37 YEARS,
OCCUPATION: ASSISTANT
COMMISSIONER OF POLICE
BYATARAYANAPURA SUB-DIVISION,
BENGALURU CITY – 560 026.

... RESPONDENTS

(BY SRI B.A.BELLIAPPA, SPP-I A/W
SRI THEJEST P., HCGP)

THIS WRIT PETITION IS FILED UNDER ARTICLE 226 AND 227 OF THE CONSTITUTION OF INDIA READ WITH SECTION 482 OF CR.P.C., PRAYING TO QUASH THE FIR AND COMPLAINT IN CRIME NO.454/2023 DTD 22.11.2023 AND COMPLAINT DTD 22.11.2023 REGISTERED BY THE R1 / BYATARAYANAPURA PS, BYATARAYANAPURA SUB-DIVISION, BENGALURU AS AGAINST THE PETITIONER HEREIN WHO IS ARRAIGNED AS ACCUSED NO.1 AND ONE ANOTHER FOR THE OFFENCES PUNISHABLE UNDER SECTIONS 110, 201, 409, 465 OF IPC AND SECTION 7 OF PREVENTION OF CORRUPTION ACT, 1988, PENDING ON THE FILE OF THE HON'BLE IV ADDL.CMM, BENGALURU CITY, IN SO FAR AS PETITIONER / ACCUSED NO.1 HEREIN IS CONCERNED, PRODUCED VIDE ANNEXURES - A AND B.

THIS WRIT PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 30.07.2024, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

CORAM: THE HON'BLE MR JUSTICE M.NAGAPRASANNA

CAV ORDER

The petitioner is before this Court calling in question crime in Crime No.454 of 2023 registered for offences punishable under Sections 409, 465, 201, 110 of the IPC and Section 7 of the Prevention of Corruption Act, 1988 ('the Act' for short) pending before the IV Additional Chief Metropolitan Magistrate, Bengaluru City.

2. Facts, in brief, adumbrated are as follows:-

The petitioner is a Government servant in the cadre of Police Inspector in the Home Department. The story would commence when the petitioner was posted as Police Inspector at Byatarayanapura Police Station. On 11-10-2021 while serving as Police Inspector in the said Police Station, a crime comes to be registered in Crime No.247 of 2022 against one Santhosh Kumar for offences punishable under Sections 381 and 420 of the IPC. The petitioner was the Investigating Officer in the said case. During the course of investigation, in the said crime, a recovery of ₹72/- lakhs was made and was reported under PF Nos.133/2022, 136/2022 and

141/2022. On 20-10-2022, it is the averment that, Crime No.247 of 2022 was transferred to the Assistant Commissioner of Police, Kengeri gate Sub-Division. But again, the said crime was retransferred to the 2nd respondent/Assistant Commissioner of Police, Byatarayanapura Sub-Division.

3. When things stood thus, the petitioner on 27-01-2023 was transferred out of Byatarayanapura Police Station and posted as Police Inspector, Anekal Police Station. On 27-02-2023, after the transfer of the petitioner, the learned Magistrate directed the 1st respondent Police to deliver the seized amount of ₹72/- lakhs to the custody of the officials of the Income-Tax Department. It is here the role of the petitioner surfaced. On 26-02-2023, the previous day of the said order, the petitioner carries a bag to Byatarayanapura Police Station which allegedly contained ₹72/- lakhs and placed the same in the Police Station. After the said money being kept in the Police Station, the officials of the Income-Tax Department visit Byatarayanapura Police Station and in the presence of the then Police Inspector and the panchas opened the bag and found ₹72/- lakhs consisting of various denominations of

currency notes of ₹100/-, ₹200/-, ₹500/- and ₹2000/- which also consisted of two bundles which did bear State Bank of India Branch seal and covering.

4. Later, the Deputy Commissioner of Police (Administration), Bengaluru in terms of his order dated 17-06-2023 appoints Assistant Commissioner of Police, Chickpet Sub-Division to conduct a preliminary enquiry as to why the amount was carried into the Police Station. Preliminary enquiry was conducted, petitioner was questioned and the report of the inquiry goes in favour of the petitioner, as the allegations were held to be not proved. Long after the conduct of preliminary enquiry and report being submitted by the Assistant Commissioner of Police, a crime comes to be registered in Crime No.454 of 2023 i.e., on 22-11-2023, by the 2nd respondent/Assistant Commissioner of Police, a different Assistant Commissioner of Police than the one who had conducted the preliminary enquiry earlier. It was for the afore-quoted offences. The allegation in the complaint was that the petitioner had kept with him entire ₹72/- lakhs notwithstanding PF being drawn on it and did not deposit it to the State Treasury *inter alia*. The moment

crime is registered, the petitioner knocks at the doors of this Court in the subject petition. A coordinate Bench of this Court, on 24-11-2023, stayed further investigation against the petitioner. The said interim order of stay is operating even today.

5. Heard Sri P.Prasanna Kumar, learned counsel appearing for the petitioner and Sri B.A.Belliappa, learned State Public Prosecutor-I for the respondents.

6. The learned counsel appearing for the petitioner would vehemently contend that the crime is registered for offences punishable under Section 7 of the Act and Sections 409, 465, 201 and 110 of the IPC. All these would not even become applicable to the case at hand. There is no criminal misconduct on the part of the petitioner. He has handed over charge to the incumbent with all necessary documents including PF that was drawn of the amount. There is no warrant for the petitioner to carry the bags and keep them in the Police Station at a later point in time. This is a story that is brought out against the petitioner. He would further contend that a preliminary enquiry was conducted by an Assistant Commissioner of Police who clearly holds that there is no

misconduct on the part of the petitioner and he has not mishandled the PF of ₹72/- lakhs. He would submit that in the light of the findings in the preliminary enquiry, the crime against the petitioner ought not to have been registered. He would submit merely because notes of the denomination are different than that was seized earlier, it cannot become a crime against the petitioner. In all, he would seek quashment of the entire proceedings contending that permitting investigation against this police officer would become an abuse of the process of law.

7. Per contra, the learned State Public Prosecutor-I Sri B.A.Belliappa would vehemently refute the submissions by taking this Court to the investigation materials threadbare. He would submit that the crime was registered on 12-10-2022 and seizure happens on the very day. The seizure mahazar was drawn in PF on three dates up to 20-10-2022. It is then the investigation was transferred to the Assistant Commissioner of Police. The petitioner was issued notice to deposit the seized amount to the Treasury. Though reminders were sent, he never deposited the amount in the Treasury. Meanwhile he is transferred out of

Byatarayanapura Police Station. Notice was issued to him to hand over charge and seized money and other articles. He never complies. Later when he comes to know that the Income Tax Department is filing application under Sections 451 and 457 of the Cr.P.C. claiming the amount as belonging to it, he comes to the Police Station, keeps the money after about 4 months of seizure.

8. The learned State Public Prosecutor-I would submit that the Officer who conducted preliminary enquiry against the petitioner has deliberately favoured the petitioner. Therefore, against him a departmental inquiry is instituted for having favoured the petitioner. In all, he would submit that these are all matters of investigation, which cannot be interdicted at this juncture, particularly when the offences are punishable under Section 7 of the Act or IPC offences *inter alia*. The offences would all crystallize only after conduct of investigation and filing of a final report. For the perusal of the Court, the learned State Public Prosecutor-I has placed all the materials in Crime No.247 of 2022. Since interim order was granted just two days after registration of the crime, no investigation has taken place in Crime No.454 of 2023. He would

seek dismissal of the petition and permitting further investigation to go on.

9. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

10. The afore-narrated facts though are a matter of record in Crime No.247 of 2022, the link in the chain of events are necessary to be noticed, as it would give a clear picture as to how the petitioner becomes an accused in Crime No.454 of 2023. On 29-09-2022 an incident of theft is reported to the Byatarayanapura Police Station. The crime then comes to be registered before the Byatarayanapura Police Station in Crime No.247 of 2022 on 12-10-2022. The petitioner was the Investigating Officer. The seizure of the amount happens in a staggered manner on three occasions. On 14-10-2022, part of the amount was seized which is drawn in PF 133 of 2022. On 18-10-2022 the second seizure happens, and it is drawn in PF 136 of 2022 and on 20-10-2022 the third seizure happens which is drawn in PF 141 of 2022. The total amount that was seized was ₹72/- lakhs, which is seized in Crime

No.247 of 2022. The investigation is then transferred to the Assistant Commissioner of Police by the order of the Competent Authority on 20-10-2022, the moment the third seizure happens. These are all matters on record. Therefore, from 14-10-2022 the events that placed were three seizures and an amount of ₹72/- lakhs being the seized amount and the investigation transferred to the Assistant Commissioner of Police one T. Kodandaram.

11. On 08-11-2022, noticing the facts that the petitioner had not deposited the seized amount to the Treasury, a notice was issued. The notice reads as follows:

“-:ಜ್ಞಾಪನ:-

ಈ ಮೂಲಕ ನಿಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೆಂದರೆ ಪಿರ್ಯಾದುದಾರರಾದ ಶ್ರೀ.ಹರೀಶ್ ಎಂಬುವರು ನೀಡಿದ ದೂರಿನ ಮೇರೆಗೆ ತಾಣಾ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ 247/2022 ಕಲಂ 420, 381 ಐ.ಪಿ.ಸಿ ರನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿ, ತನಿಖೆ ಕೈಗೊಂಡಿದ್ದು, ತನಿಖೆಯ ಸಮಯದಲ್ಲಿ ಪ್ರಕರಣದ ಆರೋಪಿತನನ್ನು ದಸ್ತಗಿರಿಪಡಿಸಿ ಆತನಿಂದ ಹಾಗೂ ಅವನು ಹಣವನ್ನು ಇರಿಸಿದ್ದ ಇತರರಿಂದ ಒಟ್ಟು ರೂ.72,00,000/- (ಎಪ್ಪತ್ತೆರಡು ಲಕ್ಷ) ಮೊತ್ತವನ್ನು ವಶಪಡಿಸಿಕೊಂಡು ತಾಣಾ ಮಾಲು ಪಟ್ಟಿ ಸಂಖ್ಯೆ 1) 133/2022ರಲ್ಲಿ 47,00,000/- 2) ಮಾಲುಪಟ್ಟಿ ಸಂಖ್ಯೆ 136/2022 ರಲ್ಲಿ 15,00,000/- ಮತ್ತು 3) ಮಾಲು ಪಟ್ಟಿ ಸಂಖ್ಯೆ 141/2022 ರಲ್ಲಿ 10,00,000/- ರೂಗಳನ್ನು ನಮೂದಿಸಿ, ತನಿಖೆ ಮುಗಿಯುವವರೆಗೂ ತನಿಖಾಧಿಕಾರಿಯವರ ವಶದಲ್ಲಿಟ್ಟುಕೊಳ್ಳಲು ಘನ ನ್ಯಾಯಾಲಯದ ಅನುಮತಿ ಪಡೆದು ಸದರಿ ಮೊತ್ತದ ಹಣವು ನಿಮ್ಮ ಬಳಿ ಇದ್ದು, ತನಿಖೆ ಮುಂದುವರಿಸಿರುತ್ತೀರಿ.

ದಿನಾಂಕ:20/10/2022 ಕೇಸಿನ ಮುಂದಿನ ತನಿಖೆಗಾಗಿ ಮಾನ್ಯ ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು, ಪತ್ತಿಮ ವಿಭಾಗ, ಬೆಂಗಳೂರುನಗರ ರವರು ನಂ:ಸಿ.ಆರ್.ಎಂ/626/ಡಿಪಿಪಿ(ಪ)/2022 ರಲ್ಲಿ ಪ್ರಕರಣದ ಕಡತವನ್ನು ಬ್ಯಾಟರಾಯನಪುರ ಪಿ.ಐ ರವರಿಂದ ಪಡೆದು ಮುಂದಿನ ತನಿಖೆ ನಡೆಸುವಂತೆ ನನಗೆ ಆದೇಶಿಸಿರುವ ಮೇರೆಗೆ ದಿನಾಂಕ:27/10/2022 ರಂದು ಪಿ.ಐ ಬ್ಯಾಟರಾಯನಪುರ ರವರು ನೀಡಿದ ಕೇಸಿನ ಕಡತವನ್ನು ಪಡೆದು ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಅಮಾನತ್ತುಪಡಿಸಿದ ಹಣ

72,00,000/- ಹಣವನ್ನು ಸುರಕ್ಷತೆಯ ದೃಷ್ಟಿಯಿಂದ ಸರ್ಕಾರದ ಖಜಾನೆ, ವಿಧಾನಸೌಧದಲ್ಲಿ ಇರಿಸಿ, ಸ್ವೀಕೃತಿ ಪಡೆದು ತಂದು ಹಾಜರುಪಡಿಸಲು ಸೂಚಿಸಿದೆ.”

Even then, the amount is not deposited in the Treasury by the petitioner. A reminder is sent on 17-11-2022, to deposit the amount. The reminder reads as follows:

“ಪೊಲೀಸ್ ನೋಟೀಸ್”

(ಕಲಂ:91 ಸಿ.ಆರ್.ಪಿ.ಸಿ)

* * * * *

ಈ ಮೂಲಕ ನಿಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ನೀವು ದಿನಾಂಕ: 12-10-2022 ರಂದು ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ತಮ್ಮ ಹತ್ತಿರ ಡ್ರೈವರ್ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದ ಸಂತೋಷ್‌ಕುಮಾರ್ ಎಂಬಾತನು ದಿನಾಂಕ: 19-09-2022 ರಂದು ರಾತ್ರಿ 12:00 ಗಂಟೆ ಸಮಯದಲ್ಲಿ ಮೈಸೂರು ರಸ್ತೆ, ಸ್ಯಾಟಲೈಟ್ ಬಸ್ ನಿಲ್ದಾಣದ ಹತ್ತಿರ ತಾವು ಕಾರಿನಿಂದ ಇಳಿದು ಅಂಗಡಿಗೆ ಹೋದ ಸಮಯದಲ್ಲಿ ತಮ್ಮ ಫೋರ್ಡ್ ಇಂಡಿವೆರ್ ಕಾರುನ ನಂ: ಎಪಿ-39-ಜಿ.ಯು-1919 ಮತ್ತು ಅದರಲ್ಲಿದ್ದ 75,00,000/- ರೂ ಗಳನ್ನು ಮೋಸದಿಂದ ಕಳ್ಳತನ ಮಾಡಿಕೊಂಡು ಹೋಗಿರುವುದಾಗಿ ದೂರು ನೀಡಿದ್ದು, ಈ ಬಗ್ಗೆ ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣಾ ಮೊ.ಸಂ 247/2022 ಕಲಂ:381, 420 ಐ.ಪಿ.ಸಿ ಯಂತೆ ದೂರು ದಾಖಲಿಸಿಕೊಂಡು ತನಿಖೆ ಕೈಗೊಂಡಿರುತ್ತದೆ.

ದಿನಾಂಕ:20/10/2022 ರಂದು ಮಾನ್ಯ ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು ಪಶ್ಚಿಮ ವಿಭಾಗ ರವರು ಸದರಿ ಕೇಸಿನ ಕಡತವನ್ನು ಪಡೆದು ತನಿಖೆ ನಡೆಸುವಂತೆ ನನಗೆ ನಂ:ಸಿ.ಆರ್.ಎಂ/626/ಡಿ.ಸಿ.ಪಿ(ಪ)2022 ರಲ್ಲಿ ಆದೇಶ ಮಾಡಿದ ಮೇರೆಗೆ ಸದರಿ ಕೇಸಿನ ಕಡತವನ್ನು ಪಡೆದು ನಾನು ತನಿಖೆ ಕೈಗೊಂಡಿರುತ್ತೇನೆ. ಈಗಾಗಲೇ ಸಾಕಷ್ಟು ಬಾರಿ ತನಿಖೆಗೆ ಸಹಕರಿಸಲು ತಿಳಿಸಿದ್ದರೂ ತನಿಖಾಧಿಕಾರಿಯಾದ ನನ್ನ ಮುಂದೆ ಹಾಜರಾಗಿರುವುದಿಲ್ಲ.

ಆದಕಾರಣ ಕೇಸಿನ ತನಿಖೆಯ ಸಲುವಾಗಿ ನೀವು ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವ ಮೋಸದಿಂದ ಕಳುವಾಗಿರುವ 75,00,000/- ಮೊತ್ತದ ಬಗ್ಗೆ ತಮ್ಮ ಬಳಿ ಇರುವ ದಾಖಲಾತಿ ಹಾಗೂ ಸಾಕ್ಷ್ಯಾಧಾರಗಳೊಂದಿಗೆ ವಿಚಾರಣೆಗಾಗಿ ಹಾಜರಾಗಲು ಸೂಚಿಸಲಾಗಿದೆ.”

This time also the petitioner does not deposit the amount in the Treasury. The third reminder comes about on 26-12-2022. The third reminder reads as follows:

“-:ಜ್ಞಾಪನ:-

ಈ ಮೂಲಕ ನಿಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೆಂದರೆ ಪಿರ್ಯಾದುದಾರರಾದ ಶ್ರೀ.ಹರೀಶ್ ಎಂಬುವರು ನೀಡಿದ ದೂರಿನ ಮೇರೆಗೆ ತಾಣಾ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ 247/2022 ಕಲಂ 420, 406 ಐ.ಪಿ.ಸಿ ರನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿ, ತನಿಖೆ ಕೈಗೊಂಡಿದ್ದು, ತನಿಖೆಯ ಸಮಯದಲ್ಲಿ ಪ್ರಕರಣದ ಆರೋಪಿತನನ್ನು ದಸ್ತಗಿರಿಪಡಿಸಿ ಆತನಿಂದ ಹಾಗೂ ಅವನು ಹಣವನ್ನು ಇರಿಸಿದ್ದ ಇತರರಿಂದ ಒಟ್ಟು ರೂ.72,00,000/- (ಎಪ್ಪತ್ತೆರಡು ಲಕ್ಷ) ಮೊತ್ತವನ್ನು ವಶಪಡಿಸಿಕೊಂಡು ತಾಣಾ ಮಾಲು ಪಟ್ಟಿ ಸಂಖ್ಯೆ 1)133/2022ರಲ್ಲಿ 47,00,000/- 2) ಮಾಲುಪಟ್ಟಿ ಸಂಖ್ಯೆ 136/2022 ರಲ್ಲಿ 15,00,000/- ಮತ್ತು 3) ಮಾಲು ಪಟ್ಟಿ ಸಂಖ್ಯೆ 141/2022 ರಲ್ಲಿ 10,00,000/- ರೂಗಳನ್ನು ನಮೂದಿಸಿ, ತನಿಖೆ ಮುಗಿಯುವವರೆಗೂ ತನಿಖಾಧಿಕಾರಿಯವರ ವಶದಲ್ಲಿಟ್ಟುಕೊಳ್ಳಲು ಘನ ನ್ಯಾಯಾಲಯದ ಅನುಮತಿ ಪಡೆದು ಸದರಿ ಮೊತ್ತದ ಹಣವು ನಿಮ್ಮ ಬಳಿ ಇದ್ದು, ತನಿಖೆ ಮುಂದುವರೆಸಿರುತ್ತೀರಿ.

ದಿನಾಂಕ: 20/10/2022 ಕೇಸಿನ ಮುಂದಿನ ತನಿಖೆಗಾಗಿ ಮಾನ್ಯ ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು, ಪಶ್ಚಿಮ ವಿಭಾಗ, ಬೆಂಗಳೂರು ನಗರ ರವರು ನಂ:ಸಿ.ಆರ್.ಎಂ/626/ಡಿಪಿಪಿ(ಪ)/2022 ರಲ್ಲಿ ಪ್ರಕರಣದ ಕಡತವನ್ನು ಬ್ಯಾಟರಾಯನಪುರ ಪಿ.ಐ ರವರಿಂದ ಪಡೆದು ಮುಂದಿನ ತನಿಖೆ ನಡೆಸುವಂತೆ ನನಗೆ ಆದೇಶಿಸಿರುವ ಮೇರೆಗೆ ದಿನಾಂಕ:27/10/2022 ರಂದು ಪಿ.ಐ ಬ್ಯಾಟರಾಯನಪುರ ರವರು ನೀಡಿದ ಕೇಸಿನ ಕಡತವನ್ನು ಪಡೆದು ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಅಮಾನತ್ತುಪಡಿಸಿದ ಹಣ 72,00,000/- ಹಣವನ್ನು ಸುರಕ್ಷತೆಯ ದೃಷ್ಟಿಯಿಂದ ಸರ್ಕಾರದ ಖಜಾನೆ, ವಿಧಾನಸೌಧದಲ್ಲಿ ಇರಿಸಿ, ಸ್ವೀಕೃತಿ ಪಡೆದು ತಂದು ಹಾಜರುಪಡಿಸಲು ಸೂಚಿಸಿರುತ್ತದೆ. ಮತ್ತು ಈ ಪ್ರಕರಣದ ಫಿರ್ಯಾದುದಾರರನ್ನು ಹಣದ ಬಗ್ಗೆ ವಿಚಾರಣೆಗೆ ಕರೆತಂದು ಹಾಜರುಪಡಿಸುವಂತೆ ಈಗಾಗಲೇ ಜ್ಞಾಪನ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ ನೀವು ಇಲ್ಲಿಯವರೆಗೆ ಹಣವನ್ನು ಖಜಾನೆಗೆ ಸಂದಾಯ ಮಾಡದೆ ಇರುವುದು ಮತ್ತು ಫಿರ್ಯಾದುದಾರರನ್ನು ಪತ್ತೆ ಮಾಡದೆ ಇರುವುದು ಕರ್ತವ್ಯದಲ್ಲಿ ಅತೀವ ನಿರ್ಲಕ್ಷ್ಯ ಮತ್ತು ಹಿರಿಯ ಅಧಿಕಾರಿಯವರಿಗೆ ಸಲ್ಲಿಸಿರುವ ಅಗೌರವವಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಈ ಜ್ಞಾಪನ ತಲುಪಿದ 03 ದಿನಗಳೊಳಗಾಗಿ ಪ್ರಕರಣದ ಫಿ.ಎಫ್ ಗಳಲ್ಲಿರುವ ಹಣವನ್ನು ಖಜಾನೆಗೆ ಸಂದಾಯ ಮಾಡಿ ಫಿರ್ಯಾದುದಾರರನ್ನು ವಿಚಾರಣೆಗೆ ಕರೆತಂದು ಹಾಜರುಪಡಿಸಲು ಸೂಚಿಸಿದೆ. ಇಲ್ಲವಾದ ಪಕ್ಷದಲ್ಲಿ ತಮ್ಮ ಮೇಲೆ ಹಿರಿಯ ಅಧಿಕಾರಿಯವರಿಗೆ ವರದಿ ಸಲ್ಲಿಸಲಾಗುವುದು.

ಸಹಿ/-

ಭರತ್ ಎಸ್.ರೆಡ್ಡಿ, ಕೆ.ಎಸ್.ಪಿ.ಎಸ್
ಸಹಾಯಕ ಪೊಲೀಸ್ ಕಮೀಷನರ್
ಕೆಂಗೇರಿಗೇಟ್ ಉಪ ವಿಭಾಗ
ಮೈಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು ನಗರ - 560 026.

ರವರಿಗೆ,

ಶ್ರೀ.ಜಿ.ಕೆ.ಶಂಕರ್ ನಾಯಕ್, ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆ, ಬೆಂಗಳೂರು ನಗರ.”

When this was also not honoured, the Investigating Officer issues a notice on 06-01-2023 directing the petitioner to appear before him with the PF that was seized. The said notice reads as follows:

"(ಕಲಂ 160 ಸಿ.ಆರ್.ಪಿ.ಸಿ ರೀತ್ಯ ನೋಟೀಸ್)"

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ಈ ಮೂಲಕ ನಿಮಗೆ ತಿಳಿಯಪಡಿಸುವುದನೆಂದರೆ ಪಿರ್ಯಾದುದಾರರಾದ ಶ್ರೀ.ಹರೀಶ್ ಎಂಬುವರು ನೀಡಿದ ದೂರಿನ ಮೇರೆಗೆ ತಾಣಾ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ 247/2022 ಕಲಂ 420, 406 ಐ.ಪಿ.ಸಿ ರನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿ, ತನಿಖೆ ಕೈಗೊಂಡಿದ್ದು, ತನಿಖೆಯ ಸಮಯದಲ್ಲಿ ಪ್ರಕರಣದ ಆರೋಪಿತನನ್ನು ದಸ್ತಗಿರಿಪಡಿಸಿ ಆತನಿಂದ ಹಾಗೂ ಅವನು ಹಣವನ್ನು ಇರಿಸಿದ್ದ ಇತರರಿಂದ ಒಟ್ಟು ರೂ.72,00,000/- (ಎಪ್ಪತ್ತೆರಡು ಲಕ್ಷ) ಮೊತ್ತವನ್ನು ವಶಪಡಿಸಿಕೊಂಡು ತಾಣಾ ಮಾಲು ಪಟ್ಟಿ ಸಂಖ್ಯೆ 1)133/2022ರಲ್ಲಿ 47,00,000/- 2) ಮಾಲುಪಟ್ಟಿ ಸಂಖ್ಯೆ 136/2022 ರಲ್ಲಿ 15,00,000/- ಮತ್ತು 3) ಮಾಲು ಪಟ್ಟಿ ಸಂಖ್ಯೆ 141/2022 ರಲ್ಲಿ 10,00,000/- ರೂಗಳನ್ನು ನಮೂದಿಸಿ, ತನಿಖೆ ಮುಗಿಯುವವರೆಗೂ ತನಿಖಾಧಿಕಾರಿಯವರ ವಶದಲ್ಲಿಟ್ಟುಕೊಳ್ಳಲು ಘನ ನ್ಯಾಯಾಲಯದ ಅನುಮತಿ ಪಡೆದು ಸದರಿ ಮೊತ್ತದ ಹಣವು ನಿಮ್ಮ ಬಳಿ ಇದ್ದು, ತನಿಖೆ ಮುಂದುವರೆಸಿರುತ್ತೀರಿ.

ಕೇಸಿನ ಮುಂದಿನ ತನಿಖೆಗಾಗಿ ಮಾನ್ಯ ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು, ಪಶ್ಚಿಮ ವಿಭಾಗ, ಬೆಂಗಳೂರುನಗರ ರವರು ನಂ.ಸಿ.ಆರ್.ಎಂ/626/ಡಿಪಿಪಿ(ಪ)/2022 ರ ಆದೇಶದಂತೆ ಪ್ರಕರಣದ ಕಡತವನ್ನು ಪಡೆದು ಪರಿಶೀಲಿಸಲಾಗಿದ್ದು,

- 1) ಪ್ರಕರಣ ದಾಖಲಿಸುವ ಸಂದರ್ಭದಲ್ಲಿ ಫಿರ್ಯಾದುದಾರರಿಂದ ದೂರು ಪಡೆಯುವ ಸಂದರ್ಭದಲ್ಲಿ ಹೆಚ್ಚಿನ ಮಾಹಿತಿಯನ್ನು ಪಡೆದಿದ್ದರೆ ಮಾಹಿತಿ ನೀಡುವುದು.
- 2) ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ ಮಾರಾಟದ ಬಗ್ಗೆ ಮಾಹಿತಿ ಪಡೆದಿದ್ದರೆ ಅದರ ವಿವರ ನೀಡುವುದು.
- 3) ಆದಾಯ ತೆರಿಗೆ ಪಾವತಿಸಿರುವ ಬಗ್ಗೆ ವಿಚಾರ ಮಾಡಿ ಮಾಹಿತಿ ಸಂಗ್ರಹಿಸಿದ್ದರೆ ಅದರ ವಿವರ ನೀಡುವುದು.
- 4) ಫಿರ್ಯಾದುದಾರರ ಬ್ಯಾಂಕ್ ಖಾತೆಗಳ ಮಾಹಿತಿ ಮತ್ತು ಪ್ಯಾನ್ ಕಾರ್ಡ್ ಮಾಹಿತಿಯನ್ನು ಪಡೆದಿದ್ದರೆ ನೀಡುವುದು.
- 5) ಕೃತ್ಯ ನಡೆದ ದಿನಾಂಕಕ್ಕೂ ವರದಿ ದಿನಾಂಕಕ್ಕೂ ಇರುವ ವ್ಯತ್ಯಾಸದ ಬಗ್ಗೆ ಯಾವುದೇ ಸಮಜಾಯಿಷಿಯನ್ನು ಪಡೆದಿದ್ದರೆ ನೀಡುವುದು.
- 6) ಆರೋಪಿಯಿಂದ ಹಣದ ಮೊತ್ತವನ್ನು ಮಾತ್ರ ವಶಪಡಿಸಿಕೊಂಡಿದ್ದು, ಕೃತ್ಯಕ್ಕೆ ಉಪಯೋಗಿಸಿದ್ದ ಕಾರನ್ನು ವಶಕ್ಕೆ ಪಡೆದಿದ್ದರೆ ಅದರ ಮಾಹಿತಿಯನ್ನು ನೀಡುವುದು.
- 7) ತಮ್ಮ ತನಿಖಾ ಕಾಲದಲ್ಲಿ ನೀಡಿರುವ ಕಲಂ 91 ಸಿ.ಆರ್.ಪಿ.ಸಿ ರೀತ್ಯ ನೋಟೀಸ್ ಯಾರಿಗೆ ಕೊಟ್ಟಿರುತ್ತೀರಿ? ಅವರ ಹೆಸರು ವಿಳಾಸದ ಬಗ್ಗೆ ಮಾಹಿತಿ ನೀಡುವುದು.

ಆದಕಾರಣ ಈ ಮೇಲಿನ ಎಲ್ಲಾ ಪ್ರಶ್ನೆಗಳಿಗೆ 03 ದಿನಗಳಲ್ಲಿ ಲಿಖಿತ ಉತ್ತರವನ್ನು ನೀಡಿ, ತನಿಖೆಗೆ ಸಹಕರಿಸಲು ಸೂಚಿಸಿದೆ.

ಸಹಿ/-

ಭರತ್ ಎಸ್.ರೆಡ್ಡಿ, ಕೆ.ಎಸ್.ಪಿ.ಎಸ್

ಸಹಾಯಕ ಪೊಲೀಸ್ ಕಮೀಷನರ್
ಕೆಂಗೇರಿಗೇಟ್ ಉಪ ವಿಭಾಗ
ಮೈಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು ನಗರ - 560 026.

ರವರಿಗೆ,

ಶ್ರೀ.ಜಿ.ಕೆ.ಶಂಕರ್ ನಾಯಕ್, ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆ, ಬೆಂಗಳೂರು ನಗರ.”

The petitioner does not appear. Second notice is issued on 23-01-2023 to appear before the Assistant Commissioner of Police.

The second notice reads as follows:

“(ಕಲಂ 160 ಸಿ.ಆರ್.ಪಿ.ಸಿ ರೀತ್ಯ ನೋಟೀಸ್ - 2)

- * -

ಈ ಮೂಲಕ ನಿಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೆಂದರೆ ಪಿರಾದುದಾರರಾದ ಶ್ರೀ.ಹರೀಶ್ ಎಂಬುವರು ನೀಡಿದ ದೂರಿನ ಮೇರೆಗೆ ಠಾಣಾ ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ 247/2022 ಕಲಂ 420, 406 ಐ.ಪಿ.ಸಿ ರನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿ, ತನಿಖೆ ಕೈಗೊಂಡಿದ್ದು, ತನಿಖೆಯ ಸಮಯದಲ್ಲಿ ಪ್ರಕರಣದ ಆರೋಪಿತನನ್ನು ದಸ್ತಗಿರಿಪಡಿಸಿ ಆತನಿಂದ ಹಾಗೂ ಅವನು ಹಣವನ್ನು ಇರಿಸಿದ್ದ ಇತರರಿಂದ ಒಟ್ಟು ರೂ.72,00,000/- (ಎಪ್ಪತ್ತೆರಡು ಲಕ್ಷ) ಮೊತ್ತವನ್ನು ವಶಪಡಿಸಿಕೊಂಡು ಠಾಣಾ ಮಾಲು ಪಟ್ಟಿ ಸಂಖ್ಯೆ 1)133/2022ರಲ್ಲಿ 47,00,000/- 2) ಮಾಲುಪಟ್ಟಿ ಸಂಖ್ಯೆ 136/2022 ರಲ್ಲಿ 15,00,000/- ಮತ್ತು 3) ಮಾಲು ಪಟ್ಟಿ ಸಂಖ್ಯೆ 141/2022 ರಲ್ಲಿ 10,00,000/- ರೂಗಳನ್ನು ನಮೂದಿಸಿ, ತನಿಖೆ ಮುಗಿಯುವವರೆಗೂ ತನಿಖಾಧಿಕಾರಿಯವರ ವಶದಲ್ಲಿಟ್ಟುಕೊಳ್ಳಲು ಘನ ನ್ಯಾಯಾಲಯದ ಅನುಮತಿ ಪಡೆದು ಸದರಿ ಮೊತ್ತದ ಹಣವು ನಿಮ್ಮ ಬಳಿ ಇದ್ದು, ತನಿಖೆ ಮುಂದುವರೆಸಿರುತ್ತೀರಿ.

ಕೇಸಿನ ಮುಂದಿನ ತನಿಖೆಗಾಗಿ ಮಾನ್ಯ ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು, ಪಶ್ಚಿಮ ವಿಭಾಗ, ಬೆಂಗಳೂರುನಗರ ರವರು ನಂ:ಸಿ.ಆರ್.ಎಂ/626/ಡಿಪಿಪಿ(ಪ)/2022 ರ ಆದೇಶದಂತೆ ಪ್ರಕರಣದ ಕಡತವನ್ನು ಪಡೆದು ಪರಿಶೀಲಿಸಿ ತನಿಖೆಗೆ ಸಂಬಂಧಿಸಿದ ಅಂಶಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ಮಾಹಿತಿಯನ್ನು ನೀಡುವಂತೆ ದಿನಾಂಕ:06/01/2023 ರಂದು ನಿಮಗೆ ನೋಟೀಸ್ ನೀಡಿದ್ದು, ತಾವು ಇಲ್ಲಿಯವರೆಗೆ ಕೇಸಿನಲ್ಲಿ ನಾವು ಕೋರಿರುವ ಯಾವುದೇ ಮಾಹಿತಿಯನ್ನು ನೀಡಿರುವುದಿಲ್ಲ.

ಆದ್ದರಿಂದ ಈ ನೋಟೀಸ್ ತಲುಪಿದ 03 ದಿನಗಳಲ್ಲಿ ಲಿಖಿತ ಉತ್ತರವನ್ನು ನೀಡಿ ಕೇಸಿನ ತನಿಖೆಗೆ ಸಹರಿಸಲು ಸೂಚಿಸಿದೆ. ಇಲ್ಲವಾದಲ್ಲಿ ತಾವು ಕೇಸಿನ ತನಿಖೆಗೆ ಸಹರಿಸದೆ ಕರ್ತವ್ಯದಲ್ಲಿ ತೀವ್ರ ನಿರ್ಲಕ್ಷ್ಯ ತೋರುತ್ತಿರುವ ಬಗ್ಗೆ ವಿವರಗಳೊಂದಿಗೆ ಮೇಲಾಧಿಕಾರಿಯವರಿಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲಾಗುವುದು.

ಸಹಿ/-

ಭರತ್ ಎಸ್.ರೆಡ್ಡಿ, ಕೆ.ಎಸ್.ಪಿ.ಎಸ್

ಸಹಾಯಕ ಪೊಲೀಸ್ ಕಮಿಷನರ್
ಕೆಂಗೇರಿಗೇಟ್ ಉಪ ವಿಭಾಗ
ಮೈಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು ನಗರ - 560 026.

ರವರಿಗೆ,

ಶ್ರೀ.ಜಿ.ಕೆ.ಶಂಕರ್ ನಾಯಕ್, ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆ, ಬೆಂಗಳೂರು ನಗರ.”

Even then the petitioner does not appear before the Assistant Commissioner of Police.

12. Pending appearance before the Assistant Commissioner of Police, the petitioner was transferred from Byatarayanapura Police Station on 27-01-2023 and was directed to report at the Headquarters. A notice dated 02-02-2023 comes to be issued to the petitioner to hand over charge to the new incumbent including the seized money and other articles. The petitioner moves out of Byatarayanapura Police Station, but the seized amount does not move out of his possession. The Income-Tax Department had claimed over the seized amount which was marked as PF, as afore-quoted. An application appears to have been filed by the Income Tax Department before the learned Magistrate in Crime No.247 of 2022 seeking seized amount to its custody invoking Sections 451 and 457 of the Cr.P.C. The petitioner learnt about this and comes

to the Police station with the aid of some other person on 26-02-2023 and keeps the seized amount in the Police station without handing over charge to the incumbent.

13. What is to be noticed is, from 02-02-2023 till 26-02-2023 the petitioner did not hand over charge of the post of Police Inspector at Byatarayanapura Police Station notwithstanding the fact that he was transferred to Anekal Police Station. The concerned Court directs release of the seized amount to the custody of Deputy Director of Income Tax, as it was the amount belonging to the Income Tax Department. On 06-03-2023 statement of the complainant in Crime No.247 of 2022 was recorded. The statement of the complainant reads as follows:

"Complainant further statement:

Hareesh Koppisetty, S/o Prasad Rao, age 29 years, working as a businessman (Prawns trading) resident of 10-146 Batchala Street, Srikakulam, 532168, Ph.7680979787.

Dated: 06-03-2023.

I have been staying in this above address since my birth along with my parents. I have done B Tech in Mechanical Engineering and started prawns trading from 2019 along with my partner John Carmel. We buy the prawns from farmers of Bheemavaram and sell it to customers and retailers across Hyderabad and Bangalore. With respect to this we started a

company Zoropie Garuda Pvt. Ltd. in HSR Lay-out in July 2022.

As part of the trading of prawns me and my partner received around 75 lakhs over a period of 4 -5 months in 2022 and wanted to use it for our company Zoropie. Hence I got the said money from Hyderabad to Hoskote, Bangalore to my cousin Shekar's place on the 20th of September around 12.10 a.m. (midnight) along with my driver Santosh in my Ford Endeavour Car Reg.No. AP 39 GU 1919.

I had hired Santosh a resident of Kolar from around May 2022 as my personal driver. On 20th of September after reaching my cousin's place in Hoskote, I got down of the vehicle and was waiting for the driver to park the vehicle. However, Santosh my driver after I got down drove the car away and switched off his phone. I couldn't reach him and I panicked and approached the local police station who were of no help.

After a while I received a voice message on Whatsapp around 2 a.m. from Santhosh that he was sorry for what he did. Later we tried reaching out to the family of Santosh and we didn't get any lead about whereabouts of Santosh or the money that he stole from me.

Around 6 a.m. the stole vehicle, my Ford Endeavour was brought to my cousin's house by towing people. On enquiring them they told Santosh my driver had left the vehicle in Bagalur area and had arranged for the towing to be done to my cousin's place in Hoskote. I have the corresponding towing bill with me.

Since the local police refused to take my complaint, I felt miserable and sought help from friends and family. One of our family friends introduced me to one person Lokanth Singh. Loknath Singh suggested us to meet Byatrayanapura Police Inspector Shankar Naik with our problem.

On 24th of September my father Prasad Rao suffered brain stroke hence I had to leave for Manipal Hospital Whitefield. On the same day since I couldn't meet Shankar Naik, Police Inspector, John Carmel my partner met Shankar Naik and Loknath Singh in Byatrayanapura Police Station. Before

meeting Shankar Naik, Loknath had asked us to give 20 lakhs for Shankar Naik as he will help us get the entire lost money of 75 lakhs.

On meeting Shankar Naik, Byatrayanapura Police Inspector, he listened to John about the incident and collected information about Santosh my driver. Shankar Naik, Byatrayanapura Police Inspector told John that since the offence had to be made as if it occurred in his limits, he would create a complaint with scene of crime as near Imperial Hotel Satellite Bus Stand, Byatrayanapura. And also Shankar Naik, Byatrayanapura Police Inspector told John that he will mention that the lost money was obtained from selling of property which was not true. We had received just 7 lakhs from selling one property by John's brother. Since we were in a vulnerable position John had to agree to it.

Later after a few days I had to leave to Hyderabad along with my father. On 12th October, 2022 John was called to the Byatrayanapura Station and since I was not present in Bangalore Shankar Naik, Byatrayanapura Police inspector insisted John to sign instead of me even though the name of the complainant was me Hareesh. Shankar Naik, Byatrayanapura Police Inspector pressurized John to sign as by then the police had already caught the brother-in-law of Santosh. John who was not keeping well, yielded and signed for the FIR late night on that day. With this Cr.No.247 of 2022 u/s 381 and 420 of IPC, was registered in Byatrayanapura Police Station against Santosh and with me as the complainant even though I was in Hyderabad. John narrated this incident later to me.

After a couple of days John and I got to know that the Byatrayanapura Police had arrested Santosh and hence we approached Shankar Naik, Byatrayanapura Police Inspector who said that only a part of the money was recovered. Later we got to know that Shankar Naik, Byatrayanapura Police Inspector had also got vehicles of Santosh's brother Sampath and his friend Chennakeshava to Byatrayanapura Police Station.

When we approached Shankar Naik, Byatrayanapura Police Inspector, he was behaving in a rude manner with us and

asked us to wait for 2 – 3 days. Then we got to know that Shankar Naik, Byatrayanapura Police Inspector had manipulated many things in the case and also since my father was not keeping well, I left for Hyderabad and am appearing before the new investigation officer ACP, Kengerigate to-day on 6-03-2023 as per his notice.”

The complainant clearly narrates that the petitioner had demanded bribe to release ₹72/- lakhs. The bribe amount that he demanded was ₹20/- lakhs. Further statements are recorded on 06-03-2023 of another person and the complainant also gives his 164 Cr.P.C. statement before the learned Magistrate in Crime No.247 of 2022. The 164 Cr.P.C. statement of the complainant reads as follows:

“ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆ ಅಪರಾಧ ಸಂಖ್ಯೆ: 247/2022

ಬಾಧಿತ ಶ್ರೀ.ಹರೀಶ್ ರವರು ತಾನು ಸ್ವತಂತ್ರವಾಗಿ ಯಾವುದೇ ಒತ್ತಡವಿಲ್ಲದೇ ಹೇಳಿಕೆ ನೀಡುತ್ತಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ನೊಂದ ಬಾಧಿತರಿಗೆ ಹೇಳಿಕೆ ನೀಡಲು ಕಾಲಾವಕಾಶ ನೀಡಲಾಯಿತು ಹಾಗೂ ನ್ಯಾಯಾಲಯದ ಆವರಣದಿಂದ ಪೊಲೀಸ್‌ರನ್ನು ಹೊರಗೆ ಕಳುಹಿಸುವುದರ ಬಗ್ಗೆ ಮಾಹಿತಿ ನೀಡಿರುತ್ತೇನೆ.

ಹೆಸರು : ಕೊಪ್ಪಿಸೆಟ್ಟಿ ಹರೀಶ್
ತಂದೆಯ ಹೆಸರು : ಕೊಪ್ಪಿಸೆಟ್ಟಿ ಪ್ರಸಾದ್ ಕೆ
ವಯಸ್ಸು : 29 ವರ್ಷ
ಉದ್ಯೋಗ : ಖಾಸಗಿ ವ್ಯಾಪಾರ
ವಾಸ : ಹೊಸಕೋಟೆ
ದಿನಾಂಕ : 14.03.2023

ಭಾದಿತರಾದ ಶ್ರೀ ಕೊಪ್ಪಿಸೆಟ್ಟಿ ಹರೀಶ್ ರವರಿಗೆ ಪ್ರಮಾಣ ವಚನ ಭೋದಿಸಲಾಯಿತು

ಭಾದಿತರಾದ ಶ್ರೀ.ಕೊಪ್ಪಿಸೆಟ್ಟಿ ಹರೀಶ್ ದಂಡ ಪ್ರಕ್ರಿಯಾ ಸಂಹಿತೆ ಕಲಂ 164 ರೀತ್ಯ ನೀಡಿದ ಹೇಳಿಕೆ

(ಹೇಳಿಕೆ ನೀಡಲು ಬಂದ ವ್ಯಕ್ತಿಗೆ ನೀಡುತ್ತಿರುವ ಉದ್ದೇಶ, ಅದನ್ನು ಎಲ್ಲಿ ಕಳುಹಿಸಲಾಗುತ್ತದೆ ಎಂದು ತಿಳಿಸಿ ಹೇಳಲಾಯಿತು. ಹೇಳಿಕೆ ನೀಡುವ ವ್ಯಕ್ತಿಗೆ ಯಾರಾದರೂ ಒತ್ತಾಯ ಇದ್ದರೆ ಹೇಳಿಕೆ

ನೀಡಲು ನಿರಾಕರಿಸಬಹುದು ಎಂದು ತಿಳಿಸಲಾಯಿತು. ಅವರು ನನಗೆ ಯಾವುದೇ ಒತ್ತಾಯ ಇಲ್ಲ. ನನ್ನ ವಿರುದ್ಧ ಒಂದು ಘಟನೆ ನಡೆದಿದೆ. ಅದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಾನೇ ಸ್ವತಃ ಹೇಳಿಕೆ ನೀಡಲು ಹಾಜರಾಗುತ್ತೇನೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ನನ್ನ ಅಭಿಪ್ರಾಯದಲ್ಲಿ ಭಾದಿತಿಳು ತನ್ನ ಹೇಳಿಕೆಯನ್ನು ನೀಡಲು ಸ್ವ ಇಚ್ಛೆಯಿಂದ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಹಾಜರಾಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಸಾಕ್ಷಿಗೆ ಪ್ರಮಾಣ ವಚನ ಬೋಧಿಸಲಾಯಿತು.)

In the month of May 2022 I hired Santhosh Kumar from Kolar as my personal driver. In September 29th around 11.55 when we were on our way to by cousin place I was carrying 75,00,000/- cash in the car. When we reached the place he was supposed to park the car and I got down from the car and the driver fled with the car and cash around 12.04 A.M. After that myself and my cousin went to the Police station next to the Hoskote toll: There the police told that it doesn't come under their jurisdiction and then we went towards city limits police station. By that time Santhosh left a voice message to my number stating that I am sorry, I did mistake again his phone was switched off. Then in the morning around 05.30 A.M one person came with towing slip with the photograph of Santhosh and one other person, along with the car stating Santhosh had handed over the vehicle near Bagalur bus stop. Then I contacted one of my partner Mr.John he suggested us to wait for some time. Later the previous day Mr. Santhosh had dropped wallet by oversight and same was handed over to me by security guard and in that we could find 8 contact numbers. We started to call those numbers but they replied that they were not in contact with Santhosh from 3months. As we got information about him through online then we got to know about him through the agency that he had bad remarks. Then they helped us in knowing his house address. Then we went to the address and spoke to his parents and they requested to give 2 days time to sort out the issue. Then Mr. John suggested us to contact BR Pura Police for further assistance through a 3rd party and that 3rd party demanded to pay Rs. 20,00,000/- and he told us to meet us on 24.09.2022 at BR Pura Police Station. On the same day I was suppose to go to the police station but my father got with brain stroke on the same day and we admitted him on the same date to the hospital. On behalf of me Mr. John met the C.I of BR. Pura Police Station along with 3rd party. The C.I had told to give 3-4 days to time to sort out the issue. On 7th of October the person who was brother in law of Santhosh was caught by BR Pura Police. 12th October early morning I received a call from Santhosh old number requesting to release his brother in law so

that he will hand over the entire cash. Same was intimated to John in turn John intimated the same to Shankar Naik and SI Rahul Reddy. On the same day late night Shankar Naik and SI Rahul Reddy insisted Mr John to sign the complaint on behalf of me. On 14th October Santhosh was caught, then 15th October I came back to Hyderabad to Bangalore and met Shankar Naik. Later I enquired the next procedure with Shankar Naik and he intimated as that sum of Rs.60,00,000/- has been recovered from Santhosh and the balance will be recovered in a couple of 3-4 days. After 2-3 days Santhosh's brother had called me and intimated that they have given Rs.72,00,000/- to the police and balance of 3,00,000/- will be given in few days. Then I went to Shankar Naik informed the same to him then he asked two days time. The 3rd person intimated us that Mr. Shankar Naik was demanding half of the amount and the same was refused by us. Next day Shankar Naik called me and asked for the proof of identity later he referred to the income tax department. Then Income Tax department had sent a notice to which I have replied.

(ಈ ಮೇಲಿನ ಉಕ್ತಲೇಖನವನ್ನು ಲಕ್ಷ್ಮೀಕೆ ನಕಲು ಬೆರಳಚ್ಚುಗಾರ್ತಿ ರವರಿಂದ ಕಂಪ್ಯೂಟರ್ ನಲ್ಲಿ ಸಮಯ 04.00 ರಿಂದ 04.30 ರವರೆಗೆ ಬೆರಳಚ್ಚು ಮಾಡಿಸಲಾಯಿತು. ಸದರಿ ಮೇಲಿನ ಹೇಳಿಕೆಯನ್ನು ಸಾಕ್ಷಿಗೆ ಓದಿ ಹೇಳಿ ಸಹಿಯನ್ನು ಪಡೆದುಕೊಳ್ಳಲಾಯಿತು.)

C/c ಎಂಎಂಟಿಸಿ-2, ಬೆಂಗಳೂರು.”

By then the Income Tax Department had recovered the amount from the Police Station and taken to its custody in terms of the order passed by the concerned Court.

14. On all these factors, the Deputy Commissioner of Police (Administration) orders a preliminary enquiry against the petitioner for all the events narrated hereinabove. The preliminary enquiry results in exoneration of the petitioner. The preliminary enquiry is

conducted by the Assistant Commissioner of Police appointed by the Deputy Commissioner of Police. The findings in the preliminary enquiry go in favour of the petitioner. Certain observations become germane to be notice and they read as follows:

"....

9. ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ದಿನಾಂಕ:-26-02-2023 ರಂದು ಹಿಂದಿನ ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ಶಂಕರ್‌ನಾಯಕ್ ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ರವರು ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ಶ್ರೀ ನಿಂಗನಗೌಡ ಎ.ಪಾಟೀಲ್ ರವರಿಗೆ ಠಾಣಾ ಪ್ರಭಾರದ ಸ್ವತ್ತುಗಳನ್ನು ನೀಡುತ್ತಿರುವುದು ಮತ್ತು ನಿಂಗನಗೌಡ ಎ.ಪಾಟೀಲ್ ರವರು ಪರಿಶೀಲಿಸಿ, ತನ್ನ ವಶಕ್ಕೆ ತೆಗೆದುಕೊಳ್ಳುತ್ತಿರುವ ಬಗ್ಗೆ ಠಾಣಾ ಸಿಸಿಟಿವಿಯಲ್ಲಿ ದಾಖಲಾಗಿರುತ್ತದೆ.
10. ದಿನಾಂಕ:-26-02-2023 ರಲ್ಲಿ ಬೆಳಿಗ್ಗೆ ಶಂಕರ್‌ನಾಯಕ್ ಪಿ.ಐ ರವರು ಹಣವನ್ನು ನಿಂಗನಗೌಡ ಎ ಪಾಟೀಲ್ ರವರ ಮುಂದೆ ಹಾಜರುಪಡಿಸಿದಾಗ ಠಾಣಾ ಸ್ವತ್ತುಪಟ್ಟಿಯಲ್ಲಿರುವ ಹಣವನ್ನು ಪರಿಶೀಲಿಸಿ ಪ್ರಭಾರವನ್ನು ತೆಗೆದುಕೊಳ್ಳುತ್ತಿರುವುದು ಮತ್ತು ಹಣವನ್ನು ಸಿಬ್ಬಂದಿಗಳ ಮೂಲಕ ಎಣಿಕೆ ಮಾಡಿಸಿ ಪುನಃ ಸಿಬ್ಬಂದಿಗಳ ಮೂಲಕ ಠಾಣೆಯಲ್ಲಿ ಇರಿಸುತ್ತಿರುವುದು ಸಿಸಿಟಿವಿ ಪುಟೇಜ್‌ನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಕಂಡುಬಂದಿರುತ್ತದೆ.
11. ಬ್ಯಾಟರಾಯನಪುರ ಠಾಣೆಯ ದಿನಾಂಕ:-26-02-2023 ರಂದು ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ರವರುಗಳು ಛೇಂಬರ್‌ನಲ್ಲಿ ಹಣವನ್ನು ಎಣಿಕೆ ಯಂತ್ರದ ಮೂಲಕ ಎಣಿಸಿಕೊಂಡು ಬ್ಯಾಂಕ್ ಮೂಲಕ ಟೇಬಲ್ ಮೇಲೆ ಇಟ್ಟುಕೊಂಡು ಕೊನೆಯವರೆವಿಗೂ 500 ರೂಗಳ ಬಂಡಲ್‌ಗಳು ಪಿ.ಐ ರವರ ಟೇಬಲ್‌ನಲ್ಲಿ ಇಟ್ಟು ನಂತರ ಬ್ಯಾಂಕ್‌ನಲ್ಲಿರುವ ಹಣವನ್ನು ಸಹ ಪರಿಶೀಲಿಸುತ್ತಿರುವುದು ಎಸಿಪಿ ಕೆಂಗೇರಿಗೆಟ್ ರವರು ನೀಡಿರುವ ಸಿಸಿಟಿವಿಯಲ್ಲಿ ಕಂಡುಬಂದಿರುತ್ತದೆ.
12. ನಿಂಗನಗೌಡ ಎ ಪಾಟೀಲ್ ರವರು ದಿನಾಂಕ:15-04-2023 ರಂದು ಕೊನೆಯದಾಗಿ ಪೂರ್ಣ ಪ್ರಮಾಣದ ಪ್ರಭಾರವನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ ಆದರೆ ದಿನಾಂಕ:-26-02-2023 ರಂದು ಸೇರಿದಂತೆ ವಿವಿಧ ದಿನಾಂಕಗಳಂದು ನಿಂಗನಗೌಡ ಎ ಪಾಟೀಲ್ ರವರು ಉಳಿದ ಪ್ರಭಾರವನ್ನು ಸಿಬ್ಬಂದಿಗಳ ಮೂಲಕ ತೆಗೆದುಕೊಂಡಿರುವುದು ಪಿ.ಐ ಮತ್ತು ಠಾಣಾ ಬರಹಗಾರರ ಹೇಳಿಕೆಯಿಂದ ತಿಳಿದುಬಂದಿರುತ್ತದೆ ಆದ್ದರಿಂದ ಎಲ್ಲಾ ದಿನಾಂಕದ ಸಿಸಿಟಿವಿ ಪುಟೇಜ್‌ಗಳನ್ನು ಪಡೆದುಕೊಳ್ಳಲು ಸಾಧ್ಯವಾಗಿರುವುದಿಲ್ಲ.
13. ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಯ ಹಾಲಿ ಪಿ.ಐ ರವರಾದ ನಿಂಗನಗೌಡ ಎ ಪಾಟೀಲ್ ರವರು ನೀಡಿರುವ ಹೇಳಿಕೆಗೂ ಮತ್ತು ಠಾಣಾ ಬರಹಗಾರರಾದ ಮಹೇಶ ಅಪರಾದ ವಿಭಾಗ ಸಿಬ್ಬಂದಿಗಳಾದ ಮೊಗಲ್ಯನಾಯಕ್, ಅಣ್ಣಪ್ಪ ಕಿತ್ತೂರು, ಶಿವರಾಜು

ರವರುಗಳು ನೀಡಿರುವ ಹೇಳಿಕೆಗೂ ವ್ಯತ್ಯಾಸ ವಿರುತ್ತದೆ. 500, 2000, 200, 100 ಮುಖಬೆಲೆಯ ನೋಟುಗಳ ಕಂತೆಯ ಜೊತೆಯಲ್ಲಿ ಇರುವುದು ಕಂಡು ಬಂದಿದ್ದು ಹಣದ ಕವರ್‌ನ್ನು ಪೂರ್ಣವಾಗಿ ತೋರಿಸದೇ ಬೀರುವಿನಲ್ಲಿ ಇರಿಸಿ ಕೀಯನ್ನು ಬರಹಗಾರರಿಗೆ ಇಟ್ಟುಕೊಳ್ಳುವಂತೆ ತಿಳಿಸಿ ಹೊರಟು ಹೋದರು ಎಂಬುದಾಗಿ ಪಿ.ಐ ನಿಂಗನಗೌಡ ಎ ಪಾಟೀಲ್ ತಿಳಿಸಿದ್ದು ಆದರೆ ತಾಣಾ ಬರಹಗಾರರು ನನಗೆ ಹಣದ ಬಗ್ಗೆ ಮಾಹಿತಿ ತಿಳಿದಿರುವುದಿಲ್ಲ ಸ್ವತ್ತು ಪಟ್ಟಿಯಲ್ಲಿರುವ ಎಲ್ಲಾ ವಸ್ತುಗಳನ್ನು ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ನಿಂಗನಗೌಡ ಎ ಪಾಟೀಲ್ ರವರು ಪರಿಶೀಲಿಸಿ ಬೀರುವಿನಲ್ಲಿಡಲು ಅಪರಾಧ ಸಿಬ್ಬಂದಿಗಳಿಗೆ ಸೂಚಿಸಿ ಇರಿಸಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ ಆದರೆ ತಾಣಾ ಬರಹಗಾರರು ಮತ್ತು ಸಿಬ್ಬಂದಿಗಳ ಹೇಳಿಕೆಯಲ್ಲಿ 72 ಲಕ್ಷ ಹಣವನ್ನು ಪರಿಶೀಲಿಸಿ ಬಿರುವಿನಲ್ಲಿಟ್ಟ ಬಗ್ಗೆ ಸ್ಪಷ್ಟವಾಗಿ ಹೇಳಿಕೆಯಲ್ಲಿ ತಿಳಿಸದೇ ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದಾಗಿ ಶ್ರೀ ಶಂಕರ್‌ನಾಯಕ್ ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್, ರವರಿಗೆ ತನಿಖಾಧಿಕಾರಿಯವರಾದ ಎಸಿಪಿ ಕೆಂಗೇರಿ ಗೇಟ್ ಉಪ ವಿಭಾಗ ರವರು ಹಲವು ಬಾರಿ ಜ್ಞಾಪನವನ್ನು ನೀಡಿದ್ದರು ಸಹ ಹಣವನ್ನು ಸರ್ಕಾರದ ಖಜಾನೆ ಯಲ್ಲಿರಿಸಿ ಸ್ವೀಕೃತಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ರವರಾದ ನಿಂಗನಗೌಡ ಪಾಟೀಲ್ ರವರಿಗೆ ದಿನಾಂಕ:-26-02-2023 ರಂದು ಶಂಕರ್ ನಾಯಕ್ ಪಿ.ಐ ರವರು 72,00,000/- ರೂಗಳನ್ನು ತಾಣೆಗೆ ತಂದು ಸಿಬ್ಬಂದಿಗಳ ಮೂಲಕ ಎಣಿಕೆ ಮಾಡಿ, ತಾಣಾ ವಶದಲ್ಲಿಟ್ಟುಕೊಂಡಿದ್ದು, ಆ ಸಂದರ್ಭದಲ್ಲಿ ಪರಿಶೀಲಿಸದೇ ಉಳಿದ ಪೂರ್ಣ ಪ್ರಮಾಣ ಪ್ರಭಾರವನ್ನು ದಿನಾಂಕ:-15-04-2023 ರಂದು ನಿಂಗನಗೌಡ ಪಾಟೀಲ್ ಪಿ.ಐ ರವರೇ ಸ್ವಯಂ ಪ್ರಭಾರವನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ ಆ ಸಂದರ್ಭದಲ್ಲಿ ನೋಟು ಮುಖಬೆಲೆ ಬದಲಾವಣೆಯ ಬಗ್ಗೆ ತಾಣೆಯ ಅಧಿಕಾರಿ ಮತ್ತು ಸಿಬ್ಬಂದಿಗಳು ವ್ಯತಿರಿಕ್ತ ಹೇಳಿಕೆಗಳನ್ನು ನೀಡಿರುವುದರಿಂದ ನೋಟು ಮುಖಬೆಲೆ ಬದಲಾವಣೆಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಶಂಕರ್‌ನಾಯಕ್ ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ (ಈ ಹಿಂದೆ ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ತಾಣೆ) ರವರ ವಿರುದ್ಧದ ಪ್ರಾಥಮಿಕ ವಿಚಾರಣೆಯಲ್ಲಿ ಆರೋಪ ಸಾಬೀತಾಗಿರುವುದಿಲ್ಲ.

ಸಹಿ/-

ಪೂರ್ವಭಾವಿ ವಿಚಾರಣಾಧಿಕಾರಿ ಹಾಗೂ
ಸಹಾಯಕ ಪೊಲೀಸ್ ಆಯುಕ್ತರು
ಚಿಕ್ಕಪೇಟೆ ಉಪ-ವಿಭಾಗ, ಬೆಂಗಳೂರು ನಗರ.”

(Emphasis added)

Paragraph 9 *supra* of the report would read that on 26-02-2023 the previous Police Inspector i.e., the petitioner comes to the Police Station and hands over the amount that was seized, to the incumbent officer one Ningnanagouda A Patil, who verifies the said mount and takes to his custody. This is captured in the CCTV.

Merely because denominations are different he cannot be held guilty is what is the result of the preliminary enquiry. Notwithstanding the preliminary enquiry being in favour of the petitioner, another enquiry is directed by the Deputy Commissioner of Police, by a different Assistant Commissioner of Police who is said to have nailed the petitioner. It is submitted that, on the score that the earlier preliminary enquiry was erroneously held in favour of the petitioner, a departmental enquiry is directed to be conducted against the said Assistant Commissioner of Police one K.C. Giri who had submitted an erroneous enquiry report in favour of the petitioner. The communication directing initiation of departmental enquiry against the said officer reads as follows:

“ರವರಿಗೆ,

ಅಡಿಷನಲ್ ಡೈರೆಕ್ಟರ್ ಜನರಲ್
ಆಫ್ ಪೊಲೀಸ್, ಆಡಳಿತ
ಪೊಲೀಸ್ ಪ್ರಧಾನ ಕಛೇರಿ, ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಶ್ರೀ ಗಿರಿ ಕೆ.ಸಿ. ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು (ಈ ಹಿಂದೆ ಚಿಕ್ಕಪೇಟೆ ಉಪ ವಿಭಾಗ),
ಪ್ರಸ್ತುತ ಪ್ರಧಾನ ಕಛೇರಿ, ಬೆಂಗಳೂರು ರವರ ವಿರುದ್ಧದ ಆರೋಪಕ್ಕೆ
ಸಂಬಂಧಿಸಿದಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:1 ಡಿ.ಸಿ.ಪಿ. ಪಶ್ಚಿಮ ವಿಭಾಗ, ಬೆಂಗಳೂರು ನಗರ ರವರ ವರದಿ
ಸಂ.15/ಡಿಇ/ಇತರೆ/ಡಿಪಿ(ಪ)/2023 ದಿನಾಂಕ:09.11.2023.

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ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶ್ರೀ ಗಿರಿ ಕೆ.ಸಿ. ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು ಪ್ರಸ್ತುತ ಪ್ರಧಾನ ಕಛೇರಿ ಬೆಂಗಳೂರು ರವರು ಈ ಹಿಂದೆ ಚಿಕ್ಕಪೇಟೆ ಉಪ ವಿಭಾಗದಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ಶ್ರೀ ಶಂಕರ್‌ನಾಯಕ್ ಜಿ.ಕೆ. ಪಿ.ಐ ಹಾಲಿ ಬಿಡದಿ ಪೊಲೀಸ್ ಠಾಣೆ ರವರು ಈ ಹಿಂದೆ ಬ್ಯಾಟರಿಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ಮೊ.ಸಂ.247/2022 ಕಲಂ 381, 420 ಐ.ಪಿ.ಸಿ ರಲ್ಲಿ ಒಟ್ಟಾರೆ ರೂ.72,00,000/- ನಗದನ್ನು ವಶಪಡಿಸಿಕೊಂಡಿದ್ದು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಕಡತವನ್ನು ಅಂದಿನ ಕೆಂಗೆರಿಗೆಟ್ ಉಪ ವಿಭಾಗದ ಎ.ಸಿ.ಪಿ ಶ್ರೀ.ಟಿ.ಕೋದಂಡರಾಮ್ ರವರಿಗೆ ಹಸ್ತಾಂತರಿಸುವಂತೆ ಸೂಚಿಸಿದ್ದರೂ ಸಹ ಸದರಿ ಪಿ.ಐ ರವರು ಕಡತವನ್ನು ಹಸ್ತಾಂತರಿಸದೆ ಸದರಿ ಮೊತ್ತವನ್ನು ನಿಯಮಾನುಸಾರ ಸರ್ಕಾರದ ಖಜಾನೆಯಲ್ಲಿ ಇಡದೆ ತನ್ನ ಸ್ವಂತಕ್ಕೆ ಬಳಸಿಕೊಂಡು ನಂತರ ಬೇರೆ ಬೇರೆ ಮುಖಬೆಲೆಯ ನೋಟುಗಳನ್ನು ಇರಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಪಿ.ಎಫ್ ಗಳಲ್ಲಿ ನಮೂದಿಸಿರುವ ನೋಟುಗಳ ಮುಖಬೆಲೆ ಮತ್ತು ಒಟ್ಟು ನೋಟುಗಳ ಸಂಖ್ಯೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಕಂಡುಬಂದಿದ್ದರೂ ಸಹ: ಎ.ಸಿ.ಪಿ. ಚಿಕ್ಕಪೇಟೆ ಉಪ ವಿಭಾಗ ರವರು ದಾಖಲಾತಿಗಳನ್ನು ಸರಿಯಾಗಿ ಪರಿಶೀಲಿಸದೆ ಶ್ರೀ.ಶಂಕರ್ ನಾಯಕ್ ಜಿ.ಕೆ.ರವರ ಪರವಾಗಿ ಪ್ರಾಥಮಿಕ ಇಲಾಖಾ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಸಮುಚಿತ ಮಾರ್ಗದಲ್ಲಿ ಸಲ್ಲಿಸದೇ ನೇರವಾಗಿ ಪೊಲೀಸ್ ಆಯುಕ್ತರವರ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಿ ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿರ್ಲಕ್ಷ್ಯ ಮತ್ತು ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿರುವ ಆರೋಪಕ್ಕಾಗಿ ಸದರಿಯವರ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಉಲ್ಲೇಖಿತ ಪತ್ರದಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

ಆದ್ದರಿಂದ ಶ್ರೀ ಗಿರಿ ಕೆ.ಸಿ. ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಪ್ರಧಾನ ಕಛೇರಿ. (ಈ ಹಿಂದೆ ಚಿಕ್ಕಪೇಟೆ ಉಪ ವಿಭಾಗ) ಬೆಂಗಳೂರು ನಗರ ರವರು ಎ.ಸಿ.ಪಿ. ದರ್ಜೆಯ ಅಧಿಕಾರಿಯಾಗಿದ್ದು, ಸದರಿ ಅಧಿಕಾರಿಗಳಿಗೆ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರ ಪ್ರಧಾನ ಕಛೇರಿಯಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಉಲ್ಲೇಖಿತ ವರದಿಯನ್ನು ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸಿ ಕೊಡಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು
ಆಡಳಿತ, ಬೆಂಗಳೂರು ನಗರ.
Digitally Signed by
K Santhosh Babu
Date:17-11-2023
Reason: Approved"

The second preliminary enquiry conducted results in a report on 21-11-2023. This report, as observed hereinabove, nails the petitioner. The observations in the report are as follows:

“....”

ಒಟ್ಟಾರೆ ಅಭಿಪ್ರಾಯ

- ಶ್ರೀ ಶಂಕರ್ ನಾಯಕ್ ಪಿ.ಐ (ಈ ಹಿಂದೆ ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆ) ರವರು ಶಿಸ್ತಿನ ಪೊಲೀಸ್ ಇಲಾಖೆಯ ಒಬ್ಬ ಜವಾಬ್ದಾರಿಯುತ ಅಧಿಕಾರಿಯಾಗಿದ್ದು, ತಮ್ಮ ಠಾಣೆಯ ಮೊ.ಸಂ-247-2023 ಕಲಂ-381, 420 ಐಪಿಸಿ ದೂರಿನ ಘಟನೆಯು ತಮ್ಮ ಠಾಣಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಜರುಗದಿದ್ದರೂ ಸಹ ತಮ್ಮ ಠಾಣಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ನಡೆದಿರುವುದಾಗಿ ದೂರನ್ನು ಸ್ವೀಕರಿಸಿ, ಸದರಿ ದೂರನ್ನು ಪಿರ್ಯಾದಿ ಮತ್ತು ನೊಂದ ವ್ಯಕ್ತಿ ಹರೀಶ್ ಎಂಬುವವರು ಠಾಣೆಗೆ ಖುದ್ದು ಹಾಜರಾಗಿ ನೀಡದಿದ್ದರೂ ಸಹ ಪಿರ್ಯಾದುದಾರರು ಖುದ್ದು ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ನೀಡಿರುವುದಾಗಿ ಮತ್ತು ಸದರಿ ದೂರಿನ ಮೇಲೆ ಜಾನ್ ಕಾರ್ಮಲ್ ಎಂಬ ವ್ಯಕ್ತಿಯಿಂದ ಹರೀಶ್ ಎಂದು ಸಹಿ ಮಾಡಿಸಿ ದೂರು ದಾಖಲಿಸಿಕೊಂಡು ತಮ್ಮ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ತೀವ್ರತರದ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ದೂರಿನ ಪಿರ್ಯಾದಿ ಹಾಗೂ ಸಾಕ್ಷಿದಾರ ಜಾನ್ ಕಾರ್ಮಲ್ ಎಂಬುವವರ ಕಲಂ-164 ಸಿಆರ್‌ಪಿಸಿ ಅಡಿಯಲ್ಲಿನ ಹೇಳಿಕೆಯಿಂದ ಕಂಡು ಬಂದಿರುತ್ತದೆ.
- ಶ್ರೀ ಶಂಕರ್ ನಾಯಕ್ ಪಿ.ಐ ರವರು ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಯಿಂದ ವರ್ಗಾವಣೆಯಾಗಿ ದಿನಾಂಕ.27.01.2023 ರಂದು ಬಿಡುಗಡೆ ಹೊಂದಿರುತ್ತಾರೆ. ಈ ರೀತಿ ಬಿಡುಗಡೆ ಹೊಂದುವಾಗ ಅದೇ ಸ್ಥಾನಕ್ಕೆ ವರ್ಗಾವಣೆಯಾಗಿ ಬಂದ ಶ್ರೀ ನಿಂಗನಗೌಡ ಪಾಟೀಲ್ ಹಾಲಿ ಪಿ.ಐ ಬ್ಯಾಟರಾಯನಪುರ ಠಾಣೆರವರಿಗೆ ಠಾಣೆಯ ಸ್ವತ್ತುಗಳು ಹಾಗೂ ಮುದ್ದೇಮಾಲಿನ ಸ್ವತ್ತುಗಳು ಸೇರಿದಂತೆ ಪೂರ್ಣಪ್ರಮಾಣದ ಪ್ರಭಾರವನ್ನು ವಹಿಸಿಕೊಟ್ಟು ತೆರಳುವುದು ಒಂದು ಜವಾಬ್ದಾರಿಯುತ ಮತ್ತು ಕಾನೂನು ಅಡಿಯಲ್ಲಿನ ಪ್ರಕ್ರಿಯೆ ಆಗಿರುತ್ತದೆ ಆದರೆ ಸದರಿ ಶಂಕರ್ ನಾಯಕ್ ಪಿ.ಐ ರವರು ತಾವು ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಯಿಂದ ವರ್ಗಾವಣೆಯಾದರೂ ಸಹ ಠಾಣೆಯ ಪೂರ್ಣ ಪ್ರಮಾಣದ ಪ್ರಭಾರವನ್ನು ಹೊಸದಾಗಿ ಬಂದ ಪಿ.ಐ ರವರಿಗೆ ನೀಡದೇ ಇರುವುದು ಹಾಗೂ ಈ ಬಗ್ಗೆ ಮೇಲಾಧಿಕಾರಿಗಳು ಹಲವಾರು ಬಾರಿ ಜ್ಞಾಪನಗಳನ್ನು ನೀಡಿದ್ದರೂ ಸಹ ಮೇಲಾಧಿಕಾರಿಗಳ ಆದೇಶವನ್ನು ಧಿಕ್ಕರಿಸಿ ಪ್ರಭಾರವನ್ನು ನೀಡದೇ ಮತ್ತು ಪಿಎಫ್ ಹಣವನ್ನು ತಮ್ಮ ಬಳಿಯೇ ಇಟ್ಟುಕೊಂಡು ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ಉದ್ದಟತನ ಮತ್ತು ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿರುವುದು ವಿಚಾರಣೆ ಕಾಲದಲ್ಲಿ ಪರಿಶೀಲಿಸಿದ ದಾಖಲಾತಿಗಳಿಂದ ಕಂಡು ಬಂದಿರುತ್ತದೆ.
- ಶ್ರೀ ಶಂಕರ್ ನಾಯಕ್ ಪಿ.ಐ ರವರು ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಯಿಂದ ವರ್ಗಾವಣೆಯಾಗಿ ದಿನಾಂಕ.27.01.2023 ರಂದು ಬಿಡುಗಡೆ ಹೊಂದಿರುತ್ತಾರೆ. ಈ ರೀತಿ ಬಿಡುಗಡೆ ಹೊಂದಿದ ನಂತರ ಇವರಿಗೆ ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಯ ಕರ್ತವ್ಯ ಚಟುವಟಿಕೆಗಳ ಮೇಲೆ ಅಧಿಕಾರವಿಲ್ಲದಂತಾಗುತ್ತದೆ. ಆದರೆ ಶ್ರೀ.ಶಂಕರ್ ನಾಯಕ್ ಪಿ.ಐ ರವರು ದಿನಾಂಕ:27.01.2023 ರಂದು ವರ್ಗಾವಣೆಯಾದರೂ ಸಹ ದಿನಾಂಕ:07.03.2023 ರಂದು ಸದರಿ ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಗೆ ಹಾಜರಾಗಿ ಸದರಿ ಠಾಣೆಯಲ್ಲಿ ದಾಖಲಾದ ಮೊಸಂ-222/2022 ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾಲುಪಟ್ಟಿ ಸಂ-122/2022 ರಲ್ಲಿ ನಮೂದಾದ 8,80,000/-ರೂ ಹಣವನ್ನು ಶ್ರೀಮತಿ.ವಸಂತ ಎಂಬುವವರಿಗೆ ಬಿಡುಗಡೆ ಮಾಡಿ ತಮ್ಮ ಕರ್ತವ್ಯವನ್ನು ದೂರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುವುದು ವಿಚಾರಣೆ ಕಾಲದಲ್ಲಿ ಪರಿಶೀಲಿಸಿದ ದಾಖಲಾತಿಗಳಿಂದ ಕಂಡು ಬಂದಿರುತ್ತದೆ.
- ಶಂಕರ್ ನಾಯಕ್ ಜಿ.ಕೆ. ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ಈ ಹಿಂದೆ ಬ್ಯಾಟರಾಯನಪುರ ಪೊಲೀಸ್ ಠಾಣೆಯ ಪ್ರಭಾರದಲ್ಲಿದ್ದು, ಠಾಣಾ ಮೊ.ಸಂ.247/2022 ಕಲಂ 381, 420 ಐಪಿಸಿ ಪ್ರಕರಣದಲ್ಲಿ ಅಮಾನತ್ತುಪಡಿಸಿಕೊಂಡಿದ್ದ 72 ಲಕ್ಷ ರೂ ದೊಡ್ಡ ಮೊತ್ತದ ನಗದನ್ನು ಸುರಕ್ಷತೆಯ ದೃಷ್ಟಿಯಿಂದ ತನಿಖಾಧಿಕಾರಿ ಮತ್ತು ಮೇಲಾಧಿಕಾರಿಗಳು ಸರ್ಕಾರದ ಖಜಾನೆಯಲ್ಲಿಡಲು ಹಲವು ನೋಟೀಸ್ ನೀಡಿದ್ದರೂ ಸಹ ಸರ್ಕಾರದ ಖಜಾನೆಯಲ್ಲಿ ಇಡದೇ ಸದರಿ ಹಣವನ್ನು ಮೇಲ್ನೋಟಕ್ಕೆ ತನ್ನ ಸ್ವಂತಕ್ಕೆ ಬಳಸಿಕೊಂಡು ನಂತರ ಹಣವನ್ನು ಒದಗಿಸಲು

ಬ್ಯಾಂಕ್ ನಿಂದ ಡ್ರಾ ಮಾಡಿಸಿದ ನೋಟುಗಳನ್ನು ಸೇರಿದಂತೆ ಬೇರೆ ಬೇರೆ ಮುಖಬೆಲೆಯ ನೋಟುಗಳನ್ನು ಠಾಣೆಯಲ್ಲಿ ತಂದಿಟ್ಟು ನಂತರ ಅದರ ಬಗ್ಗೆ ಪ್ರಭಾರವನ್ನು ವರ್ಗಾಹಿಸದೇ ತಮ್ಮ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ ಅಲ್ಲದೇ ಮುಖಬೆಲೆಯ ನೋಟುಗಳು ಬದಲಾಗಿರುವ ವಿಷಯವು ತೆರಿಗೆ ಇಲಾಖೆಯ ಇನ್ವೆಂಟರಿಯಲ್ಲಿ ನಮೂದಾಗಿರುತ್ತದೆ.

- ಶಂಕರ್ ನಾಯಕ್ ಜಿ.ಕೆ. ಪೊಲೀಸ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ರವರ ಮೇಲಿನ ಮೇಲ್ಕಂಡ ಆಪಾದನೆಗಳ ಬಗ್ಗೆ ಪ್ರಾಥಮಿಕ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಮಾನ್ಯ ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು, ಆಡಳಿತ, ಸಿ.ಓ.ಪಿ ಕಚೇರಿ ರವರು ತಮ್ಮ ಕಚೇರಿಯ ಉಲ್ಲೇಖ ಸಂ-384/ಡಿಇ-1/ಸಿಓಪಿ/2023 ದಿನಾಂಕ.17.06.2023 ರಂತೆ ಸಹಾಯಕ ಪೊಲೀಸ್ ಆಯುಕ್ತರು ಚಿಕ್ಕವೇಟೆ ಉಪ ವಿಭಾಗರವರಿಗೆ ಆದೇಶ ಮಾಡಿದ್ದು, ಅದರಂತೆ ಅಂದಿನ ಸಹಾಯಕ ಪೊಲೀಸ್ ಆಯುಕ್ತರಾಗಿದ್ದ ಶ್ರೀ.ಗಿರಿ, ಕೆ.ಸಿ ರವರು ತಮ್ಮ ಕಚೇರಿಯ ಉಲ್ಲೇಖ ಸಂ-03/ಇ.ವಿ/ಎಸಿಪಿ-4/2023 ರಲ್ಲಿ ವಿಚಾರಣೆ ಕೈಗೊಂಡು ವಿಚಾರಣಾ ವರದಿಯನ್ನು ದಿನಾಂಕ.06.10.2023 ರಂದು ನೇರವಾಗಿ ಮಾನ್ಯ ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು ಆಡಳಿತ ರವರಿಗೆ ಸಲ್ಲಿಸಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಗಮನಿಸಿದಾಗ ಶಂಕರ್‌ನಾಯಕ್ ಪಿ.ಐ ರವರು ತಮ್ಮ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡು ಕರ್ತವ್ಯಲೋಪ, ಕರ್ತವ್ಯ ನಿರ್ಲಕ್ಷ್ಯತನ, ಉದ್ವಿಷ್ಟತನ ತೋರಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ವಿಚಾರಣೆಯಲ್ಲಿ ಕಂಡು ಬಂದಿದ್ದು ಈ ಬಗ್ಗೆ ವಿವರವಾದ ಪೂರ್ಣ ಪ್ರಮಾಣ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕೈಗೊಳ್ಳುವುದು ಸೂಕ್ತವಾಗಿರುತ್ತದೆ ಎಂಬುವುದು ನನ್ನ ಅಭಿಪ್ರಾಯವಾಗಿರುತ್ತದೆ.

ಈ ವರದಿಯೊಂದಿಗೆ ಸಹಾಯಕ ಪೊಲೀಸ್ ಆಯುಕ್ತರು ಚಿಕ್ಕವೇಟೆ ಉಪ ವಿಭಾಗರವರು ನಡೆಸಿದ ಪ್ರಾಥಮಿಕ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲಾತಿಗಳನ್ನು ಲಗತ್ತಿಸಿ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಮಾನ್ಯರಲ್ಲಿಗೆ ಸಲ್ಲಿಸಿದೆ.

ಅಭಿನಂದನೆಗಳೊಂದಿಗೆ.”

The very next day, the crime is registered in Crime No.454 of 2023.

The offences are the ones punishable under Sections as afore-quoted.

15. In the teeth of the afore-narrated maze of facts, what is discernible is, that the petitioner did not deposit the amount seized to the Treasury after marking it as property folio. Hence, it would

prima facie reveal that the entire amount of ₹72/- lakhs was in the custody of the petitioner from 20-10-2022 till 26-02-2023 for about 4 months and the earlier Enquiry Officer, who conducted preliminary enquiry has himself observed that CCTV footage clearly indicates that the petitioner comes to the Police Station long after his relieving, keeps the amount of seizure and goes away. On the next day the Income Tax Officials take custody of the said amount. The marked difference between the PF that was entered on seizure of the amount and the return of it there was complete change of denominations of notes.

16. The seizure panchanama that was drawn on 3 days i.e., on 14-10-2022, 18-10-2022 and 20-10-2022 revealed bundled notes of ₹500/- denomination and were from Axis Bank. But, the amount that is kept back in the Police Station after four months by the petitioner was of different Bank and completely of different denominations. Therefore, two factors would emerge – one, the petitioner keeping the amount with him without depositing it to the Treasury and the other, tampering with PF by changing the denomination of notes. These factors *prima facie* would meet the

ingredients of the crime that is alleged against the petitioner. Therefore, the matter would require investigation, in the least, as the factors are glaring and clear insofar as ingredients of offences are concerned. It would here become apposite to refer to the judgment of the Apex Court in the case of **KAPTAN SINGH v. STATE OF UTTAR PRADESH**¹ wherein it is held as follows:

"9.1. At the outset, it is required to be noted that in the present case the High Court in exercise of powers under Section 482 CrPC has quashed the criminal proceedings for the offences under Sections 147, 148, 149, 406, 329 and 386 IPC. It is required to be noted that when the High Court in exercise of powers under Section 482 CrPC quashed the criminal proceedings, by the time the investigating officer after recording the statement of the witnesses, statement of the complainant and collecting the evidence from the incident place and after taking statement of the independent witnesses and even statement of the accused persons, has filed the charge-sheet before the learned Magistrate for the offences under Sections 147, 148, 149, 406, 329 and 386 IPC and even the learned Magistrate also took the cognizance. From the impugned judgment and order [Radhey Shyam Gupta v. State of U.P., 2020 SCC OnLine All 914] passed by the High Court, it does not appear that the High Court took into consideration the material collected during the investigation/inquiry and even the statements recorded. If the petition under Section 482 CrPC was at the stage of FIR in that case the allegations in the FIR/complaint only are required to be considered and whether a cognizable offence is disclosed or not is required to be considered. However, thereafter when the statements are recorded, evidence is collected and the charge-sheet is filed after conclusion of the

¹ (2021) 9 SCC 35

investigation/inquiry the matter stands on different footing and the Court is required to consider the material/evidence collected during the investigation. Even at this stage also, as observed and held by this Court in a catena of decisions, the High Court is not required to go into the merits of the allegations and/or enter into the merits of the case as if the High Court is exercising the appellate jurisdiction and/or conducting the trial. As held by this Court in *Dineshbhai Chandubhai Patel [Dineshbhai Chandubhai Patel v. State of Gujarat, (2018) 3 SCC 104 : (2018) 1 SCC (Cri) 683]* in order to examine as to whether factual contents of FIR disclose any cognizable offence or not, the High Court cannot act like the investigating agency nor can exercise the powers like an appellate court. It is further observed and held that that question is required to be examined keeping in view, the contents of FIR and prima facie material, if any, requiring no proof. **At such stage, the High Court cannot appreciate evidence nor can it draw its own inferences from contents of FIR and material relied on. It is further observed it is more so, when the material relied on is disputed. It is further observed that in such a situation, it becomes the job of the investigating authority at such stage to probe and then of the court to examine questions once the charge-sheet is filed along with such material as to how far and to what extent reliance can be placed on such material.**

9.2. In *Dhruvaram Murlidhar Sonar [Dhruvaram Murlidhar Sonar v. State of Maharashtra, (2019) 18 SCC 191 : (2020) 3 SCC (Cri) 672]* after considering the decisions of this Court in *Bhajan Lal [State of Haryana v. Bhajan Lal, 1992 Supp (1) SCC 335 : 1992 SCC (Cri) 426]*, it is held by this Court that exercise of powers under Section 482 CrPC to quash the proceedings is an exception and not a rule. **It is further observed that inherent jurisdiction under Section 482 CrPC though wide is to be exercised sparingly, carefully and with caution, only when such exercise is justified by tests specifically laid down in the section itself. It is further observed that appreciation of evidence is not permissible at the stage of quashing of proceedings in exercise of powers under Section 482 CrPC.** Similar view has been expressed by this Court in *Arvind*

Khanna [CBI v. Arvind Khanna, (2019) 10 SCC 686 : (2020) 1 SCC (Cri) 94] , Managipet [State of Telangana v. Managipet, (2019) 19 SCC 87 : (2020) 3 SCC (Cri) 702] and in XYZ [XYZ v. State of Gujarat, (2019) 10 SCC 337 : (2020) 1 SCC (Cri) 173] , referred to hereinabove.

9.3. Applying the law laid down by this Court in the aforesaid decisions to the facts of the case on hand, we are of the opinion that the High Court has exceeded its jurisdiction in quashing the criminal proceedings in exercise of powers under Section 482 CrPC.

10. The High Court has failed to appreciate and consider the fact that there are very serious triable issues/allegations which are required to be gone into and considered at the time of trial. The High Court has lost sight of crucial aspects which have emerged during the course of the investigation. The High Court has failed to appreciate and consider the fact that the document i.e. a joint notarised affidavit of Mamta Gupta Accused 2 and Munni Devi under which according to Accused 2 Ms Mamta Gupta, Rs 25 lakhs was paid and the possession was transferred to her itself is seriously disputed. It is required to be noted that in the registered agreement to sell dated 27-10-2010, the sale consideration is stated to be Rs 25 lakhs and with no reference to payment of Rs 25 lakhs to Ms Munni Devi and no reference to handing over the possession. However, in the joint notarised affidavit of the same date i.e. 27-10-2010 sale consideration is stated to be Rs 35 lakhs out of which Rs 25 lakhs is alleged to have been paid and there is a reference to transfer of possession to Accused 2. Whether Rs 25 lakhs has been paid or not the accused have to establish during the trial, because the accused are relying upon the said document and payment of Rs 25 lakhs as mentioned in the joint notarised affidavit dated 27-10-2010. It is also required to be considered that the first agreement to sell in which Rs 25 lakhs is stated to be sale consideration and there is reference to the payment of Rs 10 lakhs by cheques. It is a registered document. The aforesaid are all triable issues/allegations which are required to be considered at the time of trial. The High Court has failed to notice and/or consider the material collected during the investigation.

11. Now so far as the finding recorded by the High Court that no case is made out for the offence under Section 406 IPC is concerned, it is to be noted that the High Court itself has noted that the joint notarised affidavit dated 27-10-2010 is seriously disputed, however as per the High Court the same is required to be considered in the civil proceedings. There the High Court has committed an error. Even the High Court has failed to notice that another FIR has been lodged against the accused for the offences under Sections 467, 468, 471 IPC with respect to the said alleged joint notarised affidavit. Even according to the accused the possession was handed over to them. However, when the payment of Rs 25 lakhs as mentioned in the joint notarised affidavit is seriously disputed and even one of the cheques out of 5 cheques each of Rs 2 lakhs was dishonoured and according to the accused they were handed over the possession (which is seriously disputed) it can be said to be entrustment of property. Therefore, at this stage to opine that no case is made out for the offence under Section 406 IPC is premature and the aforesaid aspect is to be considered during trial. It is also required to be noted that the first suit was filed by Munni Devi and thereafter subsequent suit came to be filed by the accused and that too for permanent injunction only. Nothing is on record that any suit for specific performance has been filed. Be that as it may, all the aforesaid aspects are required to be considered at the time of trial only.

12. Therefore, the High Court has grossly erred in quashing the criminal proceedings by entering into the merits of the allegations as if the High Court was exercising the appellate jurisdiction and/or conducting the trial. The High Court has exceeded its jurisdiction in quashing the criminal proceedings in exercise of powers under Section 482 CrPC.

13. Even the High Court has erred in observing that original complaint has no locus. The aforesaid observation is made on the premise that the complainant has not placed on record the power of attorney along with the counter filed before the High Court. However, when it is specifically stated in the FIR that Munni Devi has executed the power of attorney and thereafter the investigating officer has conducted the

investigation and has recorded the statement of the complainant, accused and the independent witnesses, thereafter whether the complainant is having the power of attorney or not is to be considered during trial.

14. In view of the above and for the reasons stated above, the impugned judgment and order [Radhey Shyam Gupta v. State of U.P., 2020 SCC OnLine All 914] passed by the High Court quashing the criminal proceedings in exercise of powers under Section 482 CrPC is unsustainable and the same deserves to be quashed and set aside and is accordingly quashed and set aside. Now, the trial is to be conducted and proceeded further in accordance with law and on its own merits. It is made clear that the observations made by this Court in the present proceedings are to be treated to be confined to the proceedings under Section 482 CrPC only and the trial court to decide the case in accordance with law and on its own merits and on the basis of the evidence to be laid and without being influenced by any of the observations made by us hereinabove. The present appeal is accordingly allowed."

(Emphasis supplied)

17. In the light of seriously disputed maze of facts which *prima facie* depict a *crime thriller*, it would amaze this Court for entertaining the subject petition, as it does require investigation in the least.

18. For the aforesaid reasons, the following:

ORDER

(i) The Writ Petition is ***rejected***.

- (ii) Interim order, if any operating, shall stand dissolved.

- (iii) It is made clear that the observations made in the course of the order are only for the purpose of consideration of the case of petitioner under Section 482 of Cr.P.C. and the same shall not bind or influence the pending investigation/proceedings against him.

Sd/-
(M. NAGAPRASANNA)
JUDGE

bkp
CT:MJ